Shri Bhagwat Jha Azad: The reply of the hon. Minister is confusing.

Shri Daji: The Minister has listed various factors due to which uniformity has not been achieved. May I know whether the Central Government has at least evolved certain principles on the basis of which charges have to be levied?

Dr. Sushila Nayar: The principles are there—the capital cost, capability of the people to pay, recurring cost etc. But no municipality including the Delhi Municipality is able to recover the total expenditure from the water charges.

Shri Man Sinh Patel: Will not the rationalisation of water charges lead to interference with the administration of local self-Government bodies?

Mr. Speaker: No answer is necessary. Shri Mathur.

Shri Harish Chandra Mathur: Parts
(b) and (c) relate to towns with a population of more than one lakh. The answer to that is that the information is being collected. Is it that only when this question was tabled that the information is being collected or whether during the two Plans and now under the Third earlier effort has been made to collect this preliminary simple information for the formulation of any plan? If it is the latter, what has been the result of that effort?

Dr. Sushila Nayar: I am afraid I am not in a position to tell the hon. Member as to what was the basis of collection of information for the successive Plans. All I can say is that we are trying to collect this information at present according to the wishes of the hon. Member.

Fishery Operative Training Institute,
Cochin
+

Will the Minister of Food and Agriculture be pleased to state:

- (a) whether Government have already received the preliminary report of the Norwegian expert on the establishment and working of the Fishery Operative Training Institute at Cochin; and
- (b) if so, whether Government have considered the report and taken decision thereon?

The Parliamentary Secretary to the Minister of Food and Agriculture (Shri Shinde): (a) Yes.

(b) A detailed scheme for the establishment of the Institute is being prepared by Government in the light of the recommendations of the Norwegian Expert.

Shri Warior: What are the important recommendations contained in the report of the Norwegian expert?

Shri Shinde: They relate to the training to be given in the Institute, the equipment that would be necessary for the Training Institute, courses, curriculum etc.

Shri Warior: Have Government taken any decision yet for the purchase of equipment necessary for the Institute?

Shri Shinde: No. The proposal is under consideration. The scheme is being prepared and as soon as it is sanctioned by the expenditure finance committee of the Finance Ministry, orders for equipment will be placed.

Shri M. K. Kumaran: May I know whether the admission capacity of the Institute has been fixed?

Shri Shinde: Yes, the admission capacity has also been considered. In the initial stage it has been considered that 48 students would be admitted in the Institute.

Shri Inder J. Malhotra: May I know whether any financial or technical assistance is also being given by the Norwegian Government?

Shri Shinde: No, Sir. Financial aid at this stage is not envisaged.

Shri Warior: What will be the approximate amount necessary for this,

and when will sanction for that be asked for from the Finance Ministry?

Shri Shinde: This scheme has been sanctioned in the Third Plan, and it is expected that about Rs. 35 iakhs would be spent on the Institute. Government has made adequate provision for expenditure of this amount.

Shri Sham Lal Saraf: May I know whether this Institute is to impart training in sea fishing as well as inland fishing?

Shri Shinde: This would be for sea fishing.

## C.H.S. Scheme

\*1500. Shri P. Kunhan: Will the Minister of Health be pleased to state:

- (a) whether it is a fact that there is no provision under the C.H.S. Scheme whereby the medical facilities can be extended to the family of a deceased Government servant which was wholly dependent and permanently residing with such a deceased;
  - (b) if so, the reasons therefor; and
- (c) the steps proposed to be taken to safeguard the interests of such destitute families?

## The Deputy Minister in the Ministry of Health (Dr. D. S. Raju): (a) Yes.

(b) and (c.) The question of extending the benefits of Contributory Health Service Scheme to the families of deceased Government servants for so long as they can retain Government residential accommodation is under consideration.

Shri Kunhan: Is the Government aware that families of Government servants who die prematurely are put to great difficulties?

**Dr. D. S. Raju:** Yes, Sir, they are put to difficulties, that we know. Government is aware of it.

Shri Warior: Why is it that it has been decided that this scheme will be extended to the families of the deceased Government servants only when they are in Government quarters and not when they go out of them? How long are they allowed to remain in Government quarters?

The Minister of Health (Dr. Sushila Navar): Delhi is the place where the Scheme Contributory Health operating at the moment. It might be extended to one or two other cities. Government servants come from all over India, and normally speaking, the family are expected to go back to their own home States after the death of the Government servant. So long as they stay here—the period I think is something like four months--it is decided that we might extend the medical benefits to them. It is not possible to extend to them after they have gone back to their own homes.

## Railway Magistrates for checking Ticketless Travelling

\*1501. Shri B. Verma: Will the Minister of Railways be pleased to state:

- (a) whether it is a fact that the Railway Magistrates have been empowered to check the compartments personally and order arrest of passengers without tickets thereby becoming a party to the dispute;
- (b) whether it is also a fact that these Magistrates impose heavy fines without hearing the passengers concerned; and
- (c) if so, reaction of Government in the matter and action proposed to be taken?

The Deputy Minister in the Ministry of Railways (Shri Shahnawaz Khan): (a) No, Sir.

- (b) No, Sir.
- (c) Does not arise.

## Loans to Agriculturists

\*1502. Shri Surendranath Dwivedy: Will the Minister of Food and Agriculture be pleased to state:

(a) whether loans advanced to agriculturists in the year 1947 as a part